

LOK SABHA

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LIST OF BUSINESS

Friday, March 24, 2023 / Chaitra 3, 1945 (Saka)

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PART I

GOVERNMENT BUSINESS

A list showing Government Business will be issued separately.

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PART II

PRIVATE MEMBERS' BUSINESS

RESOLUTIONS

1. FURTHER DISCUSSION on the following resolution moved by Shri Reddeppa Nallakonda Gari on the 16<sup>th</sup> December, 2022 :-

“Having regard to the fact that-

(i) Indian Railways are one of the largest transportation and logistics networks in the world and are drivers of the socio-economic development of the country; Indian Railways account for one per cent of India's Gross National Product and serve as the backbone of core sector's freight needs;

*Beautification  
and  
Modernization of  
Railway Stations  
under the  
Adarsh Station  
Scheme, etc.*

....2/-

(ii) India has a vast history of railway development with an extensive network of train lines and stations built in the last century; Railways transport over twenty-four million passengers each day, connecting 8000 stations across the country;

(iii) Railway stations in the country have evolved as key urban centres with commercial and infrastructural developments around over the years;

(iv) owing to the rapid changes taking place in the Indian economy huge investments are necessary to transform and modernise railway infrastructure;

(v) various schemes including Model, Modern and Adarsh Station Scheme have been formulated for beautification and modernization of stations on Indian Railways in the last two decades and the priority under said modernisation schemes have been on improving passenger amenities at select A1 and A category stations only;

(vi) there is an inordinate delay in the operationalization of the Visakhapatnam-based South Coast Railway Zone in the State of Andhra Pradesh with the Detailed Project Report of the zone is pending with the Railway Ministry; and

(vii) there is no Railway Recruitment Board in the upcoming South Coast Railway Zone in the State of Andhra Pradesh due to which job seekers are forced to travel to the State of Telangana to appear for railway recruitment exams,

this House urges upon the Government to-

(a) take immediate action for the beautification and modernization of the remaining stations targeted to be developed under the Adarsh Station Scheme;

(b) ensure modernization and upgradation of all the railway stations in the country; and

(c) expedite the operationalisation of the South Coast Railway Zone and creation of a Railway Recruitment Board for the zone."

2. DR. HEENA VIJAYKUMAR GAVIT to move :-

"Having regard to the fact that-

(i) the population of tribal community in the country is nine per cent. of the total population *i.e.* about eleven crores and there are over seven hundred tribes which have been notified;

(ii) due to economic backwardness and insecure livelihood, the tribals face health problems, such as the prevalence of disease, like malaria, cholera, diarrhoea and jaundice and also associated with malnutrition, iron deficiency and anemia, high infant mortality rates, etc;

*Necessary measures for all- round development of persons belonging to Scheduled Tribes in the country.*

(iii) eighty per cent. of the chronically undernourished tribal children live predominantly in eight States *i.e.* Karnataka, Chhattisgarh, Gujarat, Jharkhand, Madhya Pradesh, Maharashtra, Rajasthan and Odisha;

(iv) about forty per cent. of under-five tribal children in India are stunted, and sixteen per cent. of them are severely stunted and the tribal children have higher levels of undernutrition compared to children of socially, economically advanced sections;

(v) the vision of *Sabka Saath, Sabka Vikas, Sabka Vishwas* of the Government has given priority to the development of tribes and the preservation of their heritage and culture since the year 2014;

(vi) the Government has for the first time made provisions of Minimum Support Price (MSP) for forest produce for the tribals, which has helped to increase their income;

(vii) article 275 of the Constitution provides for the grant of special funds by the Union Government to the State Government for promoting the welfare of Scheduled Tribes and providing them with a better administration of Scheduled Areas; and

(viii) Maharashtra State has a tribal population of one crore and comprises of several tribal dominated districts like Nandurbar, Gadchiroli and Palghar which rank low on Human Development Index,

this House urges upon the Government to –

(a) ensure allotment of adequate funds in proportion to their population for all-round development of persons belonging to Scheduled Tribes and monitor utilisation of funds by the States under various tribal welfare schemes;

(b) recognize improvement in the health status of the tribal population as among the topmost priorities from policy point of view and ensure adequate budget allocations including under the National Tribal Plan;

(c) make efforts to protect the population of tribals by ensuring access to quality nutrition and health resources and to preserve their heritage, culture, language, art, traditions and sensibilities;

(d) take steps for alleviating the position of the tribals by taking measures to ensure the economic upliftment of the tribals; and

(e) provide a special financial package for development of tribal areas of the State of Maharashtra which focuses on qualitative and sustainable employment, accelerated economic development of tribals, irrigation facilities, all-weather roads with connectivity to the nearby town or cities and promotion of sports in tribal areas.”.

3. SHRI ARUN KUMAR SAGAR to move :-

"Having regard to the fact that due to unavailability of rail connectivity, Shahjahanpur, Farrukhabad, Lakhimpur-Kheri, Badaun, Pilibhit districts of Uttar Pradesh are backward districts,

this House urges upon the Government to construct a new railway line from Farrukhabad- Alhaganj-Kanth- Shahjahanpur- Puwayan- Khutar-Mailani upto Pilibhit in order to ensure all-round development of the rural areas of Shahjahanpur, Farrukhabad, Lakhimpur-Kheri, Badaun, Pilibhit districts in the State of Uttar Pradesh."

*Construction of a new railway line from Farrukhabad-Alhaganj-Kanth-Shahjahanpur-Puwayan-Khutar-Mailani upto Pilibhit for the all-round development of Shahjahanpur, Farrukhabad, Lakhimpur-Kheri, Badaun, Pilibhit districts in the State of Uttar Pradesh.*

4. ADV. DEAN KURIAKOSE to move :-

"This House urges upon the Government to take immediate steps to-

(a) establish a permanent mechanism to fix Minimum Support Price of cash crops like Tea, Cardamom and other spices and to include them in the list of crops that receive Minimum Support Price;

(b) implement a comprehensive rehabilitation package for small farmers who cultivate cash crops like Tea, Cardamom and other spices; and

(c) declare a comprehensive package for the plantation sector related to cash crops including support to labourers, small farmers and others dependant on the sector."

*Welfare measures for farmers and labourers engaged in plantation sector of cash crops.*

5. SHRI HASNAIN MASOODI to move :-

"Having regard to the facts that-

(a) golf is one of the most popular global sport and caddies form an integral part of the game of golf;

(b) caddies provide assistance to the golfers by carrying their bags, clubs and other equipment and play a major role in providing moral support and advice to the golfers at every front;

(c) presently there are 196 registered golf courses with more than 2.5 lakh golfers across India and 2,500 to 3,000 caddies in Delhi-NCR alone;

*Providing Social security and welfare measures for caddies in the country.*

(d) the Golf Industry Association is expected to grow between twenty per cent. to twenty-five per cent. in the future with a revenue generation of rupees seventy-five crore;

(e) golf tourism is emerging as an important component of domestic and international national tourism and the idea of golf tourism may not be conceived to optimum and given practical shape in absence of smart and skilled caddies;

(f) caddies, who usually belong from the low socio-economic circles, work for more than seven to eight hours a day lugging twelve kilograms of heavy golf bags for several kilometers at a stretch;

(g) caddies are not registered under the Golf Association and are classified as private or independent contractors;

(h) as daily wagers, earning of caddies is heavily dependent on the tips provided by the golfers;

(i) caddies are neither entitled to any social security nor do they receive any benefit or compensation from the Golf Associations;

(j) the livelihood of caddies ends on attaining old age or a disability due to accident or ailment; and



(k) there is no mechanism in place to guarantee relief and rehabilitation to caddies who train scores of golfers,

this House urges upon the Government to-

(a) make suitable amendments in the existing law guaranteeing minimum wages to the golf caddies by the Golf Club Association with which they are registered to enable economic progress and upward mobility of the caddies; and

(b) provide financial support to caddies who have retired due to old age or disability or due to accident or ailment and provide healthcare facilities for all caddies through registered golf association."

NEW DELHI;

UTPAL KUMAR SINGH  
*Secretary General*

*March 20, 2023*

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*Phalguna 29, 1944 (Saka)*